

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 165 of 2019
IN
DFR No. 4345 of 2018

Dated : 19th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Rajasthan Rajya Vidyut Utpadan Nigam Limited **Appellant(s)**
Versus
Jaipur Vidyut Vitran Nigam Limited & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Mr. PUIkit Agarwal

Counsel for the Respondent(s) : Mr. C.K.Rai
Mr. Sachin Dubey for R-4

ORDER

IA NO. 165 OF 2019
(Appl. for condonation of delay)

For the reasons set out in the application, delay of 127 days in filing the appeal is condoned. Application is disposed of.

DFR No. 4345 of 2018

Registry is directed to number the appeal.

Learned counsel for the respondents may file objections/reply on or before 16.05.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 17.06.2019 with advance copy to the other side.

List the matter on **15.07.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson